

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. †3438
TO BE ANSWERED ON 01.01.2019**

REGISTERED NGOS

**†3438. SHRI KRUPAL BALAJI TUMANE:
SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:**

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of Non-Governmental Organisations (NGOs) registered and functioning under his Ministry at present;
- (b) the number of NGOs that are provided funds for running the organisation and their programmes;
- (c) whether the accounts of such NGOs are registered with his Ministry and if so, the details thereof;
- (d) whether the authorized Chartered Accountants empanelled with Ministry undertake annual audit of the accounts of such NGOs;
- (e) if not, the process whereby such NGOs get their accounts audited; and
- (f) the action proposed to be taken against the NGOs that fail to comply with the norms, maintain their accounts properly and get their accounts audited?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI VIJAY SAMPLA)

(a) & (b) : This Ministry has launched a portal "www.ngograntsje@gov.in" called *e-Anudan* with effect from 01-04-2014 for online submission and processing of Grants-in-Aid (GIA) applications received from Non Governmental Organisations (NGOs). Total number of NGOs registered on *e-Anudan* since 1.4.2014 are 17,920, out of which 8,245 are also registered on with *DARPAN* portal of NITI Aayog. The total number of NGOs who have been provided funds for their projects through *e-Anudan* portal are 1,595.

(c) to (f): The accounts of NGOs are audited by chartered accountants as per the guidelines of the schemes. However, Ministry has not authorized/empanelled any specific chartered accountant for the purpose. After release of grants-in-aid to NGOs, the final accounts for a financial year are required to be rendered by them with Utilization Certificate and audited accounts signed by a chartered accountant within six months of closing of the financial year. In case the NGOs (i) do not get their accounts audited (ii) do not follow the norms, and (iii) do not maintain their accounts properly then no further grants-in-aid is released to the organization. Also, the Ministry can initiate action to blacklist such organization and take legal action for recovery of funds released to them.
